

**Transferring CCTNS scheme to States**

1104. DR. K.P. RAMALINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the Government is considering transferring the centrally sponsored Crime and Criminal Tracking Network and Systems (CCTNS) scheme to the States;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is considering e-integration of 15,000 police stations across the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) With effect from 1st April 2015, the State Governments are expected to implement CCTNS scheme from their own resources and no funds have been allocated to MHA under Crime and Criminal Tracking Network and Systems (CCTNS) project for project implementation in the States.

(c) and (d) Yes, Sir. The CCTNS Project envisages e-integration of more than 15000 Police Stations and 5000 Higher Offices across the country. These sites are being linked through a networking solution by BSNL-Virtual Private Network over Broadband (VPNoBB), Worldwide Interoperability for Microwave Access (WiMax) and Very Small Aperture Terminal (VSAT) Technologies, depending upon the solution feasibility. 76 per cent of the total sites have been provided network connectivity under the Project.

**Special category State status to Andhra Pradesh**

1105. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the demand of Andhra Pradesh for special category State status as provided for in the Andhra Pradesh Reorganization Act;

(b) if so, why the demand is still not being met; and

(c) whether the Central Government commits itself to a time-frame to confer special category State status on Andhra Pradesh as provided under a Parliamentary Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) As per information

furnished by the Niti Aayog, the Andhra Pradesh Reorganisation Act, 2014 does not contain any provision regarding Special Category Status to Andhra Pradesh. The Cabinet in their meeting of 2nd March, 2014 directed the erstwhile Planning Commission to implement the decision to grant Special Category Status to the Successor State of Andhra Pradesh comprising thirteen districts for a period of 5 years. This matter is being examined by the Niti Aayog.

**Measures to check incidents of communal violence**

1106. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of communal violence have increased in the last one year;

(b) if so, the State-wise number of incidents of communal violence reported in the current year and the last three years; and

(c) the measures taken by Government to check such incidents in the future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) and (b) As per available information, the State-wise details of communal incidents occurred during the last three years and the current year are given in the Statement (*See below*).

(c) “Public Order” and “Police” are State subjects as per the provisions of the Constitution of India. The responsibility of dealing with communal violence as per the provisions of extant laws rests primarily with the respective State Governments.

To maintain communal harmony in the country, the Central Government assists the State Governments/Union Territories Administrations in a variety of ways like sharing of information, sending alert messages and advisories, sending Central Armed Police Forces including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernisation of the State Police Forces. In addition, the Central Government sends advisories in this regard from time to time. The Central Government has circulated revised Guidelines to promote communal harmony to the States and Union Territories in 2008. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of the law enforcement agencies and requisite legal action is taken, wherever necessary.